NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH

C. P. No. 01/97/2017

PRESENT: SMT. INA MALHOTRA Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.07.2017

NAME OF THE COMPANY: M/s. Magpie Technologies Ltd.

SECTION OF THE COMPANIES ACT: 97

S.NO. NAME

DESIGNATION

REPRESENTATION

SIGNATURE

Present: Mr. Shubhan Mahanti, Advocate for applicant .

Mr. Rakesh Kumar, Advocate for R2 Mr. B. R. Sachdeva, Advocate for R3 Mr. Ritesh Saxena, Advocate for R3

Order

The petitioner has made a prayer for directions to permit the holding of AGM by a single Director so that it can transact the ordinary business and carryat statutory compliance of the company.

Reply of respondent no. 3 is on record. It is submitted by the Ld. Counsel that it is the petitioner applicant himself who has been opposing holding the AGM. No proper notice was sent. Notice was not accompanied by financial statements required to be approved during the AGM.

It is now agreed by both the parties that the AGM may be convened for 16th September, 2017 at 11:00 a.m. at the registered office of the company after due notice sent by the petitioner to its shareholders/Directors along with the Agenda and the financial statements including balance sheets, profit and loss statements to be approved and sanctioned for 2015-16 and 2016-17.

Ms. Kiran Dharam, Advocate (Mobile No.:9810477646) is appointed as an observer to the AGM. Fees of the observer will be Rs. 25000/- to be paid by the Company.

To come up for further consideration on 18th September, 2017.

(Ina Malhotra) Member (J)